

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.264/MP/2022

- Subject : Petition under Section 79 of the Electricity Act, 2003 for execution of order dated 15.8.2020 passed in petition No. 158/MP//2019; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the order dated 15.8.2020 passed by the Commission in Petition No. 158/MP/2019.
- Date of Hearing : **21.3.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Adhunik Power and Natural Resources Limited (APNRL)
- Respondents : PTC India Limited (PTCIL) and Anr.
- Parties Present : Shri Deepak Khurana, Advocate, APNRL
Shri Ashwini Kumar Tak, Advocate, APNRL
Ms. Shreyanshi Srivastava, Advocate, APNRL
Shri Ravi Kishore, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL
Shri Dhruv Tripathi, PTCIL
Ms. Anusha Nagarajan, Advocate, TANGEDCO

Record of Proceedings

During the course of hearing, learned counsels for the Petitioner and the Respondents, PTCIL and TANGEDCO made their detailed submissions in the matter including on the aspect of non-compliance of the Commission's direction given vide Record of Proceedings for the hearing dated 10.1.2023 by the Respondents.

2. After hearing the learned counsel for the parties, the Commission ordered as under:

(a) The Respondent, PTC to furnish information regarding the bills received from the Petitioner, and bills raised against Respondent, TANGEDCO pertaining to December, 2018 to February, 2019, along with supporting documents and reasons for mismatch, if any, including disputed amounts.

(b) The Respondents, PTC and TANGEDCO to furnish the communication exchanged between them regarding the claim of the Petitioner for Rs. 63.41 crore particularly, regarding the amount in excess of charges admitted by TANGEDCO.

(c) The Petitioner to furnish information as per the Annexure attached to this ROP.

3. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

Annexure – A

Date	Installed Capacity	Total DC	DC declared for TANGEDCO	DC declared for other beneficiaries	Total Energy Scheduled by RLDC / SLDC	Actual Energy Generated	Coal Stock in (MTs)	Status of Unit 1 (running / shutdown)	Status of Unit 2 (running / shutdown)	Energy Supplied to TANGEDCO	Energy associated with TANGEDCO but supplied to other beneficiaries	Amount realized by supply of energy associated with TANGEDCO to other beneficiaries	Energy Supplied to other beneficiaries	Energy sold through exchange		Money received for energy sold in exchange
														DAM + TAM	Bilateral	